COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

Appeal No. 138 of 2017 & IA No. 126 of 2017

Dated: 3rd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Kerala State Electricity Board Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Jayant Malik

Mr. Abhipsit Misra

Counsel for the Respondent(s) : Ms. Sujata Kurdukar

Mr.P. Chaitanyashil for R-1

Mr. M.G. Ramachandran Ms. Anushree Bardhan Ms. Poorva Saigal for R-2

Mr. S. Vallinayagam for R-3

<u>ORDER</u>

Learned counsel for the respondents seek three weeks time to file reply. They may file the same on or before 28.08.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter after serving copy on the other side.

List the matter on <u>11.10.2017</u>.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson